

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 137 of 2012
in DFR No. 574 of 2012

Dated: 8th May , 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s Sai Regency Power Corporation Ltd. ... Appellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission ...Respondent(s)
& Ors.

Counsel for the Appellant(s): Ms. Shikha Ohri
Mr. Anurag Sharma
Counsel for the Respondent(s): Mr. S. Vallinayagam for R.2 to 4

ORDER

I.A. No. 137 of 2012
(Condone delay Application)

This is an Application to condone the delay of 38 days in filing the Appeal as against the Order dated 28.12.2011. Since we find that there is sufficient cause to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal and post the matter for Admission on **10.05.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson